

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 11655/2021

(Arising out of impugned final judgment and order dated 21-12-2020 in WPC No. 19710/2020 passed by the High Court Of Kerala At Ernakulam)

M/S. NEDUMKUNNAM GRANITES & ORS.

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.61227/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.61226/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

WITH

Diary No(s). 13811/2021 (XI-A)

(FOR ADMISSION and I.R. and IA No.70079/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70078/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 01-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Vinay Prabhakar Navare, Sr Adv.

Mr. Abhilash M.R. Adv.

Mr. Sayooj Mohandas M, Adv.

Mr. Sandeep Singh, AOR

Mr. Manu Krishnan G. Adv.

Mr. Bijo Mathew Joy, Adv.

Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List these matters alongwith SLP(C) No. 6732 of 2021, which is stated to be listed on 30.07.2021.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)